

**NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI**

**Company Appeal (AT) (Insolvency) No. 751 of 2018**

**IN THE MATTER OF:**

**Estatira International General Trading LLC.**

**...Appellant**

**Vs**

**Rama Subramanian & Anr.**

**....Respondents**

**Present:**

**For Appellant: Ms. Soumya Saikumar, Advocate.**

**For Respondents:**

**ORDER**

**03.12.2018:** This appeal has been preferred by one of the Financial Creditor against order dated 15<sup>th</sup> November, 2018 passed by the Adjudicating Authority (National Company Law Tribunal), Mumbai Bench, which reads as follows:-

***“Order***

*6. M.A. 1347/2018*

*IN*

*C.P. (IB)-587/(MB/2018)*

*The counsel for the applicant and the IRP is present.  
Heard both sides. IRP is directed to dispose of the claim  
at the earliest point of time on merits. List this matter on  
07.12.2018.”*

2. Learned counsel appearing on behalf of the Appellant tried to suggest that there is only one Financial Creditor, therefore, matter should have been decided by the Adjudicating Authority.

3. However, we are not inclined to interfere in the matter as it is still pending for decision by the Adjudicating Authority. We find no merit in this appeal. It is accordingly dismissed. No costs.

[Justice S. J. Mukhopadhaya]  
Chairperson

[Justice Bansi Lal Bhat]  
Member (Judicial)

*am/uk*